

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.65/94.

Thursday, this the 13th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

TS Chandrasekharan Pillai,
Extra Departmental Delivery Agent/
Mail Carrier, Edavoor P.O.,
Perumbavoor.

....Applicant

By Advocate Shri OV Radhakrishnan.

Vs.

1. Assistant Superintendent of Post Offices,
Alwaye Sub Division, Alwaye--683 101.

2. Town Employment Officer,
Town Employment Exchange,
Alwaye.

....Respondents

By Shri K Karthikeya Panicker, Addl Central Govt Standing Counsel for
Respondent-1.

By Shri D Sreekumar, Govt Pleader for Respondent-2.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

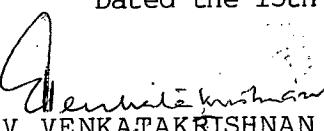
We have heard counsel for applicant, and the Additional Standing
Counsel for respondent.

2. The limited prayer made by applicant is for considering his can-
didature for appointment. Learned Standing Counsel submits that in the
circumstances of the case, there can be no objection to this course.

3. We direct Respondent-1 to consider the candidature of applicant
along with that of other candidates, and make a selection in accordance
with law. Applicant will be allowed to hold the post until regular
appointment is made.

4. Application is disposed of. No costs.

Dated the 13th January, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN